

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

6. I.A. 1823/2021
IN
C.P.(IB)-3270(MB)/2018

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **11.08.2021**

NAME OF THE PARTIES: Satish Agro Industries

V/s

The Maharashtra Agro Industries development Corporation Ltd

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Counsel for the Applicant, Mr. P S Thakre (PCS) and counsel for the
Respondent, Mr. Avinash R Khanolkar are present through virtual hearing.

I.A. 1823/2021

The above application is filed by the IRP under section 12A read with section
30A of the IBBI Regulation and Rule 11 of the NCLT Rules, 2016 for
withdrawal of CIRP order before constituting COC in view of settlement
agreement entered into between the parties. Withdrawal memo along with
settlement agreement is taken on record and accordingly I.A. is allowed and
the CIRP process order against the Corporate Debtor stands terminated.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)